

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 405 of 2020

Coram: **MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)**
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2021

Name of the Company: Giriraj Hume Pipe Industries
V/s
Ashish Infracon Pvt Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Hardik Paranjape appeared for the Operational Creditor.

Learned Counsel Mr. Dhruvit Shah appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor undertakes to file Vakalatnama within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within **seven days** by serving advance copy to the Operational Creditor.

The Operational Creditor may file its rejoinder, if any, thereafter, within **seven days** (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 15.06.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 5th day of April, 2021.